

CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

O.A. No. 2113 of 1992

New Delhi, dated the 8th September, 1997

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Dr. A. Vedavalli, Member (J)

Dr. A.A. Ansari, S/o late Shri Z.A. Ansari, C/o Dr. J.C. Madan, Advocate, B-56, Pandara Road, New Delhi-110003.

Applicant

(By Advocate: Dr. J.C. Madan)

Versus

Union of India through

- 1. The Secretary,
 Ministry of Defence,
 South Block,
 New Delhi.
- 2. The Director General,
 D.R.D.O.
 Ministry of Defence,
 South Block,
 New Delhi.
- 3. The D.G. of Medical Services (Army) Adjutant General's Branch, Army Hgrs., D.H.Q., P.O. New Delhi-110011.
- 4. The Commanding Officer & Sr. Advisor (Pathology), Command Pathology Laboratory, P.O. Dilkusha, Lucknow-226002.
 Respondents

(By Advocate: Shri H.K. Gangwani)

O'RDER(O RAL)

HON BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

Heard.

2. This OA is disposed of with the direction that in the event applicant files a self contained representation, to respondents within 2 months from today in respect of the claim(s) which still survive, Respondent No.2(D.G., DROD) or any other respondent who is directly concerned, will dispose of that representation.

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by a detailed, speaking and reasoned order in accordance with rules and instructions within three months from the date of receipt of the representation.

- 3. In the event that any grievance still survives thereafter it will be open to the applicant to agitate the same in accordance with law, if so advised.
- 4. This OA stands disposed of accordingly. No costs.

(DR. A. VEDA VALLI)
MEMBER(J)

(S.R.ADIGE) VICE CHAIRMAN(A)

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